

IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT) CBI-12, ROUSE AVENUE DISTRICT COURTS,
NEW DELHI

Closure Report No. 04/2019

CBI Vs. Divanshu Navlakha and another

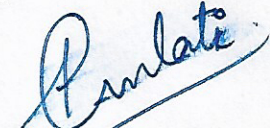
6.8.2020

Present : Ms. Priyanka Bhagat, Ld. PP for CBI.

Present proceedings have been taken up through Video Conference hosted by Court Reader Shri Virender Yadav.

It is submitted by Ld. PP for the CBI that e-challan along with other documents will be submitted in the Court in a pen-drive, positively by tomorrow i.e. 7.8.2020.

Put up again for consideration of closure report on 28.8.2020 at 10.00 AM, to be taken up through video conferencing in case physical functioning of the district courts does not resume by the next date of hearing.


(AJAY GULATI)

Spi. Judge (PC Act) CBI -12
RADCC/New Delhi/6.8.2020

IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT) CBI-12, ROUSE AVENUE DISTRICT COURTS,
NEW DELHI

CC No. 287/2019

CBI Vs. Rajesh Khatri

6.8.2020

Present : Dr. Jyotsna Sharma Pandey, **Ld.** PP for CBI.

Shri Ajit Singh, **Ld.** Counsel for the accused.

Accused Rajesh Khatri is also present.

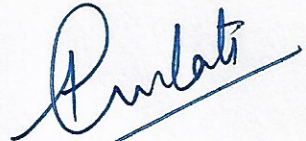
Present proceedings have been taken up through Video Conference hosted by Court Reader Sh. Virender Yadav.

Matter has been listed today in terms of order No. 26/DHC/2020 dated 30.7.2020 issued by the Hon'ble High Court of Delhi for hearing all the matters listed before the court.

Prior to the restrictions on the normal functioning of courts, the matter was adjourned from 19.3.2020 to 8.4.2020 for supply of copy of e-challan to the accused. However, the matter could not be taken up on 8.4.2020 due to spread of COVID 19. Thereafter, the matter was adjourned en-bloc for 6.5.2020, 6.6.2020, 6.7.2020 and lastly for today i.e. 6.8.2020.

Since the normal functioning of the courts has still not resumed, **Ld.** PP for the CBI submits that she will direct the investigating officer to send the copy of e-challan on the e-mail of the counsel for the accused.

Put up again for scrutiny of the e-challan on 26.8.2020 at 10.00 AM, to be taken up through video conferencing in case physical functioning of the district courts does not resume by the next date.



(AJAY GULATI)

Spl. Judge (PC Act) CBI -12

RADCC/New Delhi/6.8.2020